

(e) if so, what action is being taken by Government in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) and (b) Indian Bank has reported that one Smt. Seethalakshmi Ammal was engaged as Tiny Deposit Collector Agent on contract basis. As her performance was found to be unsatisfactory, the bank removed her as Collection Agent on 2nd May, 1978 in terms of Clause 8 of the agreement entered into between the bank and Smt. Seethalakshmi Ammal. The All Kerala Daily Deposit Collectors Association raised an industrial dispute on this matter and on failure of conciliation the matter was referred for adjudication before the Industrial Tribunal, Madras. The Industrial Tribunal, Madras has, on 1st June, 1982 given an Award in Industrial Dispute No. 16 of 1981 holding that Smt. Seethalakshmi Ammal is a workman and that her termination on 2nd May, 1978 was not proper. The bank has filed a writ petition before the High Court of Madras challenging the above Award and has also obtained a stay of operation of the Award until the petition is disposed of. The matter is, therefore, at present *sub-judice*.

(c) to (e) Since the matter is *sub-judice* the question of implementation of the above Award either by the Indian Bank, State Bank of India or Syndicate Bank does not arise.

**Civilian vehicle mechanics in Army..
Headquarters**

2164. SHRI BIR BHADRA PRATAP SINGH: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that a large number of civilian vehicle mechanics in the Army Headquarters Static Workshop, EME in Delhi are stagnating in the same scale of pay for the last more than 25 years;

(b) if so, what is the total number of civilian vehicle mechanics who are stagnating in the same scale (i) for the last 15—20 years; (ii) for the last 20—25 years and (iii) for the last 25—30 years or more; and

(c) whether Government propose to give higher scale to these civilian mechanics and if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO): (a) No, Sir.

(b) Does not arise.

(c) Revision of scales of pay is under the purview of the Fourth Pay Commission.

Evasion of Excise Duty by M/s. Glaxo Laboratories Ltd.

2165. SHRI RAM BHAGAT PASWAN: Will the Minister of FINANCE be pleased to state:

(a) whether Government have issued any show-cause notices to M/s. Glaxo Laboratories Limited regarding evasion of excise duty; and

(b) if so, what are the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) and (b) The information is being collected and will be laid on the Table of the House.

Shifting of Custom Warehouse, Bombay

2166. SHRI BIR BHADRA PRATAP SINGH:

SHRI RAMCHANDRA BHARADWAJ:

Will the Minister of FINANCE be pleased to refer to the answer to Unstarred Question 255 given in the Rajya Sabha on the 24th July, 1984 and state:

(a) what is the value of goods at present stored in the Custom Warehouse building at 400, Veer Savarkar Marg, Prabhadevi, Bombay and since when these goods are lying there;

(b) what is the policy of auctioning and disposal of such goods;

(c) whether it is a fact that the locality of the warehouse has since been declared a Residential Zone by the Bombay Municipal Corporation;

(d) if so, what steps have been taken to shift the warehouse from the area; and

(e) whether it is also a fact that the Customs House, Bombay in their letter No. S/43-93/81 Bldgs. dated the 27th November, 1981 informed the owner of the premises that the Customs House is on the look out for alternative premises, and if so, what steps Government are taking to vacate the premises?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (e) The information is being collected and will be laid on the Table of the House.

SC/ST persons in various committees constituted by the Ministry of Commerce

2167. SHRI RAM BHAGAT PASWAN: Will the Minister of COMMERCE be pleased to state:

(a) the details of Committees, Boards and Corporations constituted by his Ministry to carry out different functions;

(b) whether adequate representations have been given to Scheduled Castes and Scheduled Tribes on each of such Committees, Boards and Corporations; and

(c) if so, what are the names of such persons at present associated with these organisations?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASKAR): (a) to (c) Information is being collected and will be laid on the Table of the House.

Foreign Tourists

2168. SHRI J. K. JAIN: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) what was the number of foreign tourists who visited India during 1982-83 and 1983-84;

(b) whether the capacity in hotels at present available in the country is suffi-

cient to cope with the tourist traffic during the current year and also during the next 4-5 years; and

(c) if not, what steps are being taken to provide more hotel accommodation to foreign tourists visiting the country?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHEED ALAM KHAN): (a) The number of foreign tourists who visited India are as follows:—

1982	12,88,162
1983	13,04,976

(b) and (c) The requirements of accommodation of various categories including hotels is constantly reviewed by the Department of Tourism. Additional accommodation is planned and provided for keeping in view both demand projections and the resource constraints.

Increase in the prices of different varieties of Tea

2169. SHRI J. K. JAIN: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that the prices of different varieties of tea grown in the country has gone high recently;

(b) if so, what are the reasons therefor;

(c) what is the annual yield of tea of different varieties in our country at present;

(d) what is the quantity being exported to other countries and to which countries;

(e) whether any new countries have shown their interest in importing Indian tea and if so, the names of such countries;

(f) whether these new countries have also placed any order for the import of Indian tea;

(g) if so, what are the details in this regard; and

(h) what steps are being taken to meet the increased export demands?